

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance (Video Desktop) Hearing Schedule for the month of June, 2020

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.6.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	411/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-III Power Station (On admissions).
	2.	412/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-IV Power Station (On admission).
	3.	458/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Chamera-II Power Station (On admission).
	4.	464/MP/2019	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Dhauliganga Power Station (On admission).
	5.	294/MP/2019	NHPC	Petition for adjudication of dispute between NHPC Limited and Punjab State Power Corporation Limited (PSPCL) regarding payment of Deferred Tax Liability Materialized during FY 2017-18.
	6.	330/MP/2018	NHPC	Petition for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54 and 55 due to agitation by GJMM in FY 2017-18.
	7.	329/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Dhauliganga Power Station.
	8.	328/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station
	9.	348/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station.
	10.	369/MP/2018	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Bairasiul Power Station.
	11.	243/MP/2019	DCMSIL	Petition for issuance of Renewable Energy Certificate and seeking condonation of delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner
	12.	426/MP/2019	YSL	Petition for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.

	13.	449/MP/2019	SGPRRM	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC certificate.
19.6.2020 Friday At 10.30 A.M. Public Hearing		Online Video Conferencing	-	Public Hearing on draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations,2020
23.6.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	498/MP/2020	GKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the order dated 4.2.2020 in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL (On admission)
	2.	477/MP/2020	OKPPL	Petition for adjudication of dispute arising out of the action of Power Grid Corporation of India in directing the Petitioners to submit a fresh Bank Guarantee upon grant of Stage-II Connectivity against the Letter of Award dated 17.6.2019 issued by Solar Energy Corporation of India for development of 300 MW ISTS connected Wind Power Project in the State of Karnataka instead of utilizing the Bank Guarantee bearing no. 002BG01190330001 for an amount of Rs. 5,00,00,000/- already furnished by the Petitioners pursuant to the revoked Stage-II Connectivity dated 7.1.2019 (On admission).
	3.	465/MP/2019	MBPCL	Petition seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019 (On admission)
	4.	182/MP/2020	OGPTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events (On admission).
	5.	428/MP/2019	KSEB	Petition praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14-4-2015 and 19-8-2015 to avail power under Long Term Power Purchase agreements entered into with Maithon Power Limited on 30-12-2013 and 29 -6-2015 (On admission) .
	6.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	7.	275/MP/2020	RSTEPL	Petition under Section 79 of the Electricity Act, 2003; seeking suitable directions for the release of the payment of a cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its Invoices dated November 4, 2016; December 5, 2016, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the PPA dated 8th January 2011;
	8.	60/MP/2019	MSEDCL	Petition seeking relief against scheduling of suo-moto power to Maharashtra State Electricity Distribution Company Limited by Western Regional Load Despatch Center.

	9.	158/MP/2020 alongwith I.A.No.35/2020	AJSPPL	Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 178/MP/2019 and Petition No. 189/MP/2018(Interlocutory application to bring on record certain additional evidence and for early listing and disposal of the petition)
	10.	298/MP/2018	DVC	Petition to claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC (Received by way of Remand from APTEL).
24.6.2020 Wednesday At 10.30 A.M. Transmission Petition	1.	117/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under System Strengthening - VIII in Southern Region.
	2.	515/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014 -19 tariff block and determination of transmission tariff for 2019- 24 tariff block for transmission assets under transmission system associated with sub-Station Works Associated with System Strengthening in Southern Region for import of Power from Eastern Region in Southern Region.
	3.	36/TT/2020	PGCIL	Petition for approval of combined asset for sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 x 800 MW in Phase -I) of NTPC Limited
	4.	149/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of Transmission System associated with Ranganadi HEP in North Eastern Region.
	5.	479/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-1 Agartala-Agartala Ckt-I & II, Asset-2 Agartala-Kumarghat under transmission system associated with Agartala GBPP in North Eastern Region.
	6.	82/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - X in Southern Region.
	7.	83/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under Sub-station Works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region.
	8.	120/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under SRSS XIX in Southern Region.
	9.	84/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019- 24 tariff block For Assets under Barh Transmission System in Northern, Eastern and Western Region.
	10.	212/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019- 24 tariff block For 03 nos of Assets under Eastern Region strengthening Scheme V in Eastern Region.

	11.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 No. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 No. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 4 Nos. 220 kV bays at Dehradun Sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region.
25.6.2020 Thursday At 10.30 A.M. Review Petitions	1.	1/RP/2020	NHPC	Petition for review of order dated 28.10.2019 in Petition No. 43/GT/2018 regarding approval of Generation Tariff of Kishanganga HE Project (3x110 MW) for the period 18.5.2018 to 31.3.2019.(On admission)
	2.	3/RP/2020 alongwith I.A.No.36/2020	PPCL	Petition for review of the order dated 19.11.2019 in Petition No. 309/GT/2015 (Interlocutory application for Condonation of Delay) (On admission)
	3.	8/RP/2020	NTPC	Petition for review of order dated 8.1.2020 in Petition No. 199/GT/2017. (On admission)
	4.	10/RP/2020	KBUNL	Petition for review of order dated 22.1.2020 in Petition No. 240/GT/2017. (On admission)
	5.	11/RP/2020	NHPC	Petition for review of order dated 5.2.2020 in Petition No. 279/GT/2018. (On admission)
	6.	12/RP/2020	TUL	Petition for review of order dated 9.1.2020 in Petition No. 249/GT/2016. (On admission)
	7.	15/RP/2020	NHPC	Petition for review of order dated 5.2.2020 in Petition No. 281/GT/2018. (On admission)
29.6.2020 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	353/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Asset-a: 220 kV Allahabad-Rewa Road D/C Transmission line Ckt-1, Asset-b: 220 kV Allahabad-Rewa RoadD/C Transmission line Ckt-II, Asset-c: LILO of 220 kV Modipuram Nara transmission line, Asset-d: LILO of 220 kV Modipuram-Simbholi transmission line, Asset-e: 220 kV Allahabad-Phulpur S/C transmission line and Asset-f: 220 kV S/C Meerut-Shatabdinagar transmission line under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region.
	2.	103/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for 2x1500MVA 765/400kV ICT's along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region.
	3.	143/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 ASSET I: Neelamangla-Yelahanka (39.006 KM) OPGW Fibre Communication link of Central Sector along with associated communication equipment under project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region.
	4.	171/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: Loop in Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays, Asset-2: Loop out Portion of LILO of Kadapa-Hindupur 400kV D/c line (both circuits) at NP Kunta Sub-station along with associated bays Asset-3: 02nos of 220kV Line bays (Bay No 217 & 218) at NP Kunta sub-station and Asset-4: 4 Nos of 220 kV line bays (Bay No. 213,214 219 & 220) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II).

	5.	248/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset 2 nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link".
	6.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: URTDSM System Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
	7.	494/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: OPGW Fibre Links(98.484 k.m) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR(KPTCL), Peenya-NRS-Hebbal(KPTCL),Hoody-HAL(KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO,LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem(PG) - Salem(TNEB), Sriperambadur (PG)-Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 Kms) under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	8.	87/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500 MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III)
	9.	113/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha (New) S/S along with 765/400 KV ICT -1 & 2, 765 kV, 330 MVA Bus reactor & 400 kV, 125 MVA Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for tariff block 2014-19 period.
	10.	172/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1:765kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765kV Bhuj Pool Sub-station (New) along with 2 Nos. 1500MVA, 765/400 kV ICTs, 1 No. 765kV Bus Reactor, 2 No. 500MVA 400/200kV ICTs and 1 no. 400kV Bus Reactor alongwith associated bays under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C for tariff block 2014-19 period.
30.6.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	345/MP/2020	TPL	Petition under Section 94(1)(f) of the Electricity Act read with Regulation 103 of the CERC (Conduct of Business) Regulations 1999 seeking review of the PoC Order dated 06.03.2020 in Petition No. L-1/44/2010-CERC.(On admission)
	2.	470/MP/2019	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission) .

3.	62/MP/2020	PSEPL	Petition under Section 79 (1) (b), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements dated 4.8.2016 entered into between the Petitioner Parampujya Solar Energy Private Limited seeking directions to NTPC Limited to act in accordance with the said Article 11 of the Power Purchase Agreements and accepting the impact of Force Majeure events and thereby extend the Scheduled Commissioning Date of the Project of the Petitioner (On admission).
4.	217/MP/2016	TPCIL	Petition seeking compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between the Petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana.
5.	183/MP/2015	MEPL	Petition for adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees.
6.	367/MP/2019	APNRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.5.2019 passed in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017
7.	463/MP/2014	GMRVPL	Petition under Section 79 (1) (f) of the Electricity Act.2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA
8.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016
9.	308/MP/2019	KTL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Services Agreement dated 14.03.2016 on account of Force Majeure and Change in Law events.
10.	47/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.
11.	191/MP/2019	NETCL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and conditions of tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under 29(4) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

By order of the Commission
Sd/-
(T.D. Pant)
Dy. Chief (Legal)
27.6.2020